

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 139
(IB)-02(PB)/2019

IN THE MATTER OF:

Mr. Mannu Krishan Malhotra Petitioner/Applicant
Vs.
M/s. Exact Developers & Promoters Pvt. Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 05.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Ms. Pardeep Dhingra, Mr. Mohit Nandwani &
Ms. Shalini Dhingra, Advs.

For the Respondent

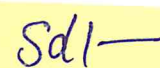
Mr. Virender Ganda, Sr. Adv. with Dr. Bipin K.
Dwivedi, Mr. Ayandib Mitra & Mr. Anand Singh,
Advs.

ORDER

Pleadings are complete.

Mr. Ganda, Ld. Counsel for the Corporate Debtor states that one last opportunity granted as efforts shall be made to settle the matter on behalf of the Corporate Debtor. We make it clear that no further adjournment shall be granted on that account.

List on 27.03.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)